

Houses in Jullundur and Meerut Cantonments have been completed and let out for occupation. Construction work in Dehu Road Cantonment has been completed and the houses will be available for occupation shortly. Houses in Agra Cantonment are yet to be completed.

SHRI KRISHNA CHANDRA: May I know whether under this scheme the houses are built by the Government and let out to the people?

SHRI K. RAGHURAMAIAH: In addition to what has already been explained in the Statement laid on the Table of the House, I may add these are built with the aid of loan from the Central Government and part of it is contributed by the Cantonment Board.

SHRI KRISHNA CHANDRA: Are they let out to the people?

SHRI K. RAGHURAMAIAH: They are let out, preference, of course, being given to civilians in the Defence Services and employees of the Cantonment Board. Only when there are houses still available, will the question of letting them out to others be taken up.

SHRI KRISHNA CHANDRA: I want to know whether they are given under any hire-purchase system.

SHRI K. RAGHURAMAIAH: No, Sir. They are only let out and let out for a period.

PAYMENT OF OVER-TIME ALLOWANCE TO GOVERNMENT EMPLOYEES

284. SHRI LALJI PENDSE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the over-time allowance payable to Central Government employees is restricted to a maximum of 1/3 of the employees' monthly emoluments;

(b) if so, whether certain categories of employees, like the personal staff of the Ministers etc., are exempted from such restriction;

(c) if the answers to parts (a) and (b) above be in the affirmative, what are the reasons therefor; and

(d) whether the benefit of the exemption referred to in part (b) above is also proposed to be extended to certain other categories of employees, such as those who are connected with the work relating to sittings of Parliament or the business before Parliament; and if not, how Government propose to compensate such employees who are called upon to work overtime almost daily during, certain periods of the year?.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI-TARKESHWARI SINHA) : (a) Yes, Sir, except in those cases where overtime allowance is paid under the statutory rules.

(b) The ceiling normally applies to the personal staff of Ministers, etc. also; but, in special cases, overtime allowance can be paid to such staff subject to a maximum of one-half of their monthly emoluments, if the officers, to whom they are attached, certify that they have satisfied themselves that the overtime work performed by their personal staff necessitating the payment of overtime allowance in excess of one-third but not in excess of one-half of their monthly emoluments was necessary in the public interest.

(c) The reason for prescribing a higher ceiling in the case of the personal staff is that the Ministers officers to whom they are attached often keep late hours and the personal staff have generally no option but to work overtime.

(d) The reply to the first part is in the negative.

Regarding the second part, the staff concerned gets overtime allowance subject to the ceiling, applicable to other office staff and it is not proposed to make any relaxation in their case.

SHRI LALJI PENDSE: May I know what difference the hon. Deputy Minister makes in the personal staff of the Ministers and the staff working here in some of the sections, like the Questions Section or the Bulletin Section, from the point of view of either the work or the lateness of their work at night, and if there is no appreciable difference, then will the hon. Deputy Minister consider adjusting their rates of allowances also?

SHRIMATI TARKESHWARI SINHA: The basic difference is that this work that is being done by the parliamentary staff is seasonal, while the work done by some of the officers' and the Ministers' personal staff is all the year round work. That is the basic difference, and so there has been a difference in the rates of allowances.

श्री विमलकुमार मन्नालालजी चौरड़िया :
सब में एक समानता आये, इस दिशा में कोई निश्चित योजना बनाई जा रही है अथवा नहीं ?

श्रीमती तारकेश्वरी सिन्हा : जो नया कानून बनाया गया है उसके मुताबिक यह एलाउंस दिया जा रहा है। इसमें दो विभिन्न-ताएं हैं एक तो आफिस का पर्सनल स्टाफ है और मिनिस्टर्स का पर्सनल स्टाफ है जिसको पे का आधा ओवर टाइम एलाउंस मिलता है। बाकी जो दफ्तर के कर्मचारी हैं उनको पे का एक तिहाई मिलता है। यह फर्क है, बाकी और बातों में समानता है।

श्री विमलकुमार मन्नालालजी चौरड़िया :
इस असमानता की समाप्त करने के लिये कोई कदम उठाये जा रहे हैं अथवा नहीं ?

श्रीमती तारकेश्वरी सिन्हा : मैंने तो अपने प्रश्न के उत्तर में ही कहा कि असमानता इसलिए है कि ये जो आफिसरों और मिनिस्टर्स के पर्सनल स्टाफ के कर्मचारी हैं उनको वर्ष भर बराबर ओवरटाइम काम करना पड़ता है, इस लिए इस तरह की नीति अपनाई गई है कि अगर उनके आफिसर या मिनिस्टर इस बात की इतना सरकार को दें कि उनको ओवर टाइम काम करने की आवश्यकता है तो उन्हें अपनी तनखाह का आधा एलाउंस मिलता है, और अगर वे सर्टिफाई न करें तो उनको वह एलाउंस नहीं मिलता है।

REACTION OF STATE GOVERNMENTS TO THE REACTION OF THREE MORE ALL-INDIA SERVICES

/SHRI KRISHNA CHANDRA: \ SHRI
B. N BHARGAVA:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 188 in the Rajya Sabha on the 28th March, 1962 and state:

(a) the reaction of the State Governments to the creation of the three more All-India Services; and

(b) the proposed strength of each of these services?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR) : (a) None of the the State Governments have so far sent their comments on the scheme for the creation of the three new all-India Services.

(b) The strength of these Services has not yet been fixed. It will be done only in the light of the comments received from the State Governments.

The question was actually asked on the floor of the House by Shri Krishna Chandra.